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C. A. T. Bench, JAIPUR

Date of Order	Order
27-8-97	None present for the parties None was present on behalf of the applicant on 10-4-97. Thereafter on two subsequent dates namely 16-5-97 and 23-7-97 also none was present on behalf of the applicant, although D.B. was also not formed on these two dates. In the interest of justice, we deem it proper to grant one more opportunity to the applicant to present his case. May be listed for direction on 29-10-97. MA may be listed along with the on 29-10-97. (RATAN PRAKASH) Judicial Member (O. P. SHARMA) Administrative Member
29-10-97	<u>(OA No. 74/95 with MA No 67/95)</u> None present for the parties None was present on behalf of the applicant on 10-4-97. Thereafter on two subsequent dates namely 16-5-97 and 23-7-97 also none was present on behalf of the applicant, although D.B. was also not formed on these two dates. These facts were recorded in the order sheet dated 27-8-97 when again none was present on behalf of the applicant. However, in the interest of justice, we decided to grant one more opportunity to the applicant to present his case and the OA was listed for direction for today. None is, however, present on behalf of the applicant today also even after the case was called out in the second round. In the circumstances, the OA is dismissed in default for non-prosecution on the part of the applicant. Since the OA has been dismissed in default the MA also dismissed in default. (RATAN PRAKASH) Judicial Member (O. P. SHARMA) Administrative Member

Reply

not
filed.

23/10

(Gopal Krishna)

1st Chairman

Removal by

10/11/97

Let-entirely of
for 12.12.97

Tribunal

Central Adm. Tribunal

Section is

Case is

File

Section Officer

Register (Judicial)

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